

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

UNSTARRED QUESTION NO:160
ANSWERED ON:19.11.2009
ALLOCATION OF BLOCKS UNDER PSC
Deo Shri Kalikesh Narayan Singh

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) the number of oil blocks given out for exploration and production under Production Sharing Contract (PSC);
- (b) the details thereof;
- (c) whether the right to market natural gas under the existing PSC lines with the private producer;
- (d) if so, the details thereof; and
- (e) the number of such blocks under PSC where private producers have been directed to allocate natural gas directly to the end users?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS (SHRI JITIN PRASADA)

(a) and (b) Under the New Exploration Licensing Policy (NELP) and Pre- NELP regime, Production Sharing Contracts (PSC) for 231 exploration blocks have been signed as per following details:

Licensing Round No. of blocks

Pre NELP 28

NELP- I 24

NELP- II 23

NELP- III 23

NELP- IV 20

NELP- V 20

NELP- VI 52

NELP- VII 41

TOTAL 231

In addition to above, 28 PSCs for producing fields were also signed under the discovered field licensing rounds.

(c) and (d) The PSC provides for marketing freedom which is subject to other provisions of the PSC. The price determination is on the

basis of arms length transaction. The formula or basis on which the prices shall be determined will be approved by the Government prior to sale of Natural gas to consumers/ buyers.

(e) In Panna Mukta Tapti (PMT), Ravva, and Ravva Satellite, the producers are supplying gas to Government nominee. In KG D-6 the allocation is as per the Gas utilization Policy and the supplies are made according to the provisions of the PSC.